

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 18**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.) .... Petitioner  
v.  
M/s. International Recreation and .... Respondent  
Amusement

**Order U/s. 7 of IBC, 2016 (CIRP)**

**Order delivered on 30.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Sr. Adv. Vivek Sibal, Adv. S.K. Sharma, Adv. Dyuti Ghai,  
Adv. Priyadarshi Chaitanyashil, Adv. Tejaswi Bhanu in Inv. 15/2024  
Adv. Manish Raghav in IA-1726/2023, Adv. Mayank Ratnaparkhe, Adv. Rajiv K Virmani,  
Adv. Anuj Malhotra and Adv. Mansumyer Singh appearing in CA/1313/2018,  
IA/2837/2020, Ms. Aastha Trivedi, Adv  
For the RP : Abhishek Anand, Advocate Karan Kohli and  
Advocate Ishaan Duggal, Mohd Nazim Khan  
for RP  
For the Unit Buyers : Advocate Arun Kumar, Siddharth Banthia,  
Advocate  
For HSVP : Anurag Kulharia for HSVP

**ORDER**

**New IA-2032/2024**

This application has been filed for issuing fresh form G during the CIRP proceedings on the ground that certain events have happened which go to very root of the matter relating to the CIRP proceedings and the resolution plan. However, we notice that this applicant is in no way connected to the CIRP proceedings or to the plan. Therefore, this application does not deserve further consideration. However, it is open for the homebuyers to agitate their grievance in accordance with the law.

In view of the above, **IA-2032/2024 stands disposed of accordingly.**

**IA-1726/2023**

There is a single homebuyer who has raised a red flag against the proponent of the plan. Since, this application is filed by a single homebuyer, therefore, it is not maintainable. However, the grievance expressed by this applicant can be sent to the Authorized Representative of the homebuyers who may take the pragmatic look and do the needful in the matter.

The Authorized Representative who is himself a counsel is present in person and undertakes that he will receive the complaint of the single homebuyer and do the needful in accordance with law.

In view of the above, **IA-1726/2023 stands disposed of accordingly.**

**Ivn. P-15/2024**

This application has been filed by a certain group of homebuyers who wants to raise certain grievances. However, we do not permit the intervention because the homebuyers are already represented by the Authorized representative who is also present before the Court.

Their grievance can be placed before the Authorized Representative and the Authorized Representative is ready to accept their grievances and do the needful in accordance with law.

In view of the above, **Ivn. P-15/2024 stands disposed of accordingly.**

**CA-1225/2019, CA-1051/2019, CA-1937/2019, IA-306/2021,**  
**CA1363/2019, CA-1364/2019, CA-1377/2019, CA-2200/2019,**  
**CA2200/2019, CA-2764/2019, CA-2844/2019, CA-1828/2019,**  
**CA1830/2019, CA-1829/2019, CA-1379/2019, CA-2087/2019,**  
**Ivn.P24/2021, IA-3716/2021, Ivn.P-28/2021, CA-1313/2018, CA-**  
**484/2019, CA-2386/2019, IA-2837/2020, IA-291/2021, CA-971/2020,**  
**CA979/2018, CA-1753/2019, IA-4662/2021, CA-632/2019, IA-**  
**4966/2020, IA-5095/2020, IA-4468/2022, IA-4804/2022, IA-**  
**4474/2022, IA98/2023**

Mr. Abhishek Anand, Ld. Counsel for the RP appeared and stated that there are certain avoidance applications which need to be addressed first before the plan is taken up. Therefore, he seeks and is granted permission to prepare a chart of these IAs. At request and by consent, list the matter on **29.05.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

30.04.2024  
Lalit